



2026:AHC:23978

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1629 of 2026

Ranjita

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Bali Ram
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ram Bali Ram, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State.
2. The case of the writ petitioner is that he is a trained P.R.D. and he has completed training from 23.12.2009 to 06.01.2010. According to the writ petitioner, he is not being permitted to perform work.
3. Learned Standing Counsel has invited attention towards page-29 of the paper-book being a communication dated 17.12.2025 so as to contend that the writ petitioner has not fulfilled the requirement, which he has to perform with regard to submission of the documents on the portal itself.
4. Learned counsel for the writ petitioner submits that the writ petitioner has already uploaded the document.
5. Be that as it may, the factual aspects cannot be the subject matter of the present proceedings.
6. Accordingly, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.4, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

February 4, 2026

N.S.Rathour

(Vikas Budhwar,J.)